

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).18960-18961/2010

M/S NIJHARA BROTHERS

Petitioner(s)

VERSUS

CANARA BANK & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 15/07/2011 These Petitions were called on for hearing today.

For Petitioner(s)

Ms Mamta Saxena, Adv.
Ms. Anitha Shenoy, Adv.

For Respondent(s)

Mr. Jitendra Mohan Sharma, Adv.
Mr Mukesh Kumar, Adv.
M/S. M.V. Kini & Associates ,Adv
Mr. Abinash Kumar Mishra ,Adv

UPON hearing counsel the Court made the following

O R D E R

Sufficient time has been granted, hence no further time can be granted by this Court for filing counter affidavit. Matter cannot be adjourned before this Court on such count. However, since the ld. Advocate appearing for the respondents have confirmed that they would be in a position to file counter affidavit within couple of days, they are permitted to file counter affidavit before the date of listing well in advance , as per rules.

List before the Hon'ble Court as per rules.

Registry has to rectify the database so as to disclose the name of the ld. Advocates who have filed their appearance.

(S.G.SHAH)
Registrar

hj